

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD**



**IA 164 of 2018 In TP 60 of 2019 [CP(IB) 32 of 2017]**

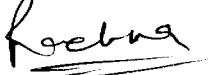
**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2020**

Name of the Company: Kuldeep Verma RP of K S Oils Ltd  
V/s  
Ramesh Chandra Garg & Ors

Section of the Companies Act : Section 19(2),19(3) r.w 14(1)(b),Sec 74 of IBC r.w rule 11 of  
NCLT rules 2016 of Companies Act,

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Nitu Chaturvedi	A dr.	Petitioner	
2.	Hameed Saidan	Adv	For CP.	

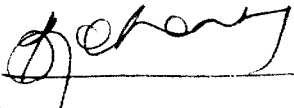
Natasha Dhruvan Shah R-1 

**ORDER**


The Parties are represented through their respective Counsel(s).

In view of the order passed in IA 2 of 2020 in TP 60 of 2019 [IA 165 of 2018 in CP(IB) 32 of 2017] the matter is adjourned.

List the matter on 23.01.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

Dated this the 3rd day of January, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)